

**Shri K. N. Pande:** (Hata): May I say something?

**Mr. Speaker:** Papers to be laid on the Table.

### PAPERS LAID ON THE TABLE

#### PAPERS UNDER TARIFF COMMISSION ACT

**The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Titanium Dioxide Industry.
- (ii) Government Resolution No. 4(1)-Tar/64, dated the 14th December, 1964.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-3640/64].

- (2) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Calcium Carbide Industry.
- (ii) Government Resolution No. 12(1)-Tar/64, dated the 14th December, 1964.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-3641/64].

(3) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Soda Ash Industry.

(ii) Government Resolution No. 10(3)-Tar/64, dated the 14th December, 1964.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-3642/64].

(4) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Caustic Soda Industry.

(ii) Government Resolution No. 10(2)-Tar/64, dated the 14th December, 1964.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-3643/64].

(5) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Aluminium Industry.

(ii) Government Resolution No. 1(1)-Tar/64, dated the 9th December, 1964.

[Placed in Library. See No. LT-3644/].

(6) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Dye-stuff Industry.

(ii) Government Resolution No. 14(1)-Tar/64, dated the 14th December, 1964.

[Shri S. V. Ramaswamy]

- (iii) Government Notification No. 14(1)-Tar/64, dated the 14th December, 1964, imposing custom duties on coupling dyes of Naphtol groups.
- (iv) Government Notification No. 14(1)-Tar/64, dated the 14th December, 1964, imposing custom duties on certain articles.

[Placed in Library. See No. LT-3645/64].

NOTIFICATIONS UNDER CUSTOMS ACT  
AND CENTRAL EXCISE AND SALT ACT

**The Deputy Minister in the Ministry  
of Finance (Shri Rameshwar Sahu):**

I beg to lay on the Table:

(1) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 1704 dated the 5th December, 1964.
- (ii) G.S.R. 1705 dated the 5th December, 1964.
- (iii) G.S.R. 1706 dated the 5th December, 1964.

[Placed in Library. See No. LT-3646/64].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1707 dated the 5th December, 1964.
- (ii) The Manufacture in Customs Bonds (General) Amendment Rules, 1964, published in Notification No. G.S.R. 1708 dated the 5th December, 1964.
- (iii) G.S.R. 1709 dated the 5th December, 1964.

- (iv) G.S.R. 1710 dated the 5th December, 1964.
- (v) G.S.R. 1711 dated the 5th December, 1964.
- (vi) G.S.R. 1736 dated the 1st December, 1964.
- (vii) G.S.R. 1737 dated the 1st December, 1964.

[Placed in Library. See No. LT-3647/64].

12.39 hrs.

MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1964, agreed without any amendment to the Provisional Collection of Taxes (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 27th November, 1964.'